

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 191/MP/2019**

Subject : Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of Operation and Maintenance norms specified under CERC Regulation 29(4).

Petitioner : North East Transmission Company Ltd.

Respondents : Power Grid Corporation of India Ltd. and others.

Date of Hearing : 5.9.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Sr. Advocate, NETC Ltd.  
Shri R.K. Sarkar, Advocate, NETC Ltd.  
Shri Naveen Kr. Mishra, NETC Ltd.  
Shri Satyajit Ganguly, NETC Ltd.

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed in pursuance of the liberty granted by the Commission in order dated 16.4.2019 in Petition No. 224/MP/2017 for seeking relaxation of the Operation and Maintenance norms specified under Regulation 29(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Learned senior counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 27.9.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 11.10.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**